

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1679/2019

Dated Friday, the 10th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

S. Radha

No. 10, New Street

Karuppur

Pandanallur

Kumbakonam

Pin – 609 807. ... Applicant

By Advocate M/s R. Malaichamy

Vs

1. Union of India

Rep. by the Assistant Director General (PA-ADMN)

Ministry of Communications & IT.,

Department of Posts

Postal Accounts Wing

Dak Bhavan

New Delhi – 110 001.

2. The Senior Deputy Director General

Postal Accounts & Finance

PA Wing (4th Floor)

Department of Posts

Dak Bhavan, Sansad Marg

New Delhi – 110 001. ... Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"1. To direct the respondents to revalue and re-total paper IV of the applicant with regard to LDCE for recruitment to AAO cadre for the year 2018-19 which was conducted during 05th to 08th July 2018 and thereby promote the applicant to the said cadre at par with the candidates declared qualified and promoted, if he has been declared pass in Paper IV and to grant all the benefits including monetary benefits to the applicant; and

2. To pass such further orders as this Tribunal may deem fit and proper."

2. The applicant is working as LSG (Lower Selection Grade) Accountant in the Postal Department. He appeared for the Limited Departmental Competitive Examination for recruitment to the post of Assistant Accounts Officer cadre for the year 2018-2019 conducted during 5th July to 8th July 2018. He was awarded 57 marks in Paper I, 50 in Paper II, 71 in Paper III, 29 in Paper IV, 45.5 in Paper V and 71 in Paper VI. The applicant belongs to SC community for which the qualifying mark is 30%. The grievance of the applicant is had his answer sheet of Paper IV been evaluated properly, he would have been awarded 46 marks in Paper IV instead of 29 and he would have been declared qualified in the LDCE and would have been promoted. He has made representation dated 27.11.2018 to revalue/reverify his answer sheets of Paper IV and when there is no response, he has filed this OA.

3. When the matter came up for hearing, learned counsel for the applicant would submit that applicant has submitted representation dated 27.11.2018 as Annexure A-4 to the competent authority regarding his grievance which is still pending and no order is passed till now. He will be

satisfied if the representation is considered and orders are passed, within a stipulated time limit.

4. Mr.Su.Srinivasan, learned counsel for the respondents submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 27.11.2018 on the basis of the rules and regulations and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

10.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**